

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:307
ANSWERED ON:06.12.2013
COMPLAINT AGAINST BANK OFFICIALS
Yadav Shri Hukamdeo Narayan

Will the Minister of FINANCE be pleased to state:

- (a) the reasons for so many cases lying pending under investigation;
- (b) the action being taken to dispose the said cases at the earliest;
- (c) the names of the persons who have been promoted and who retired from service during the period of enquiry;
- (d) whether the process of inquiry is still going on against persons who retired from service or it has been dropped; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHR1 NAMO NARAIN MEENA)

(a)&(b) : Necessary action is taken by the banks in dealing with complaints against bank officials as per extant guidelines. Government of India has also issued instructions from time to time to the banks to expedite cases of complaints against officials. Review meetings are held to ensure the pendency is brought down. Measures taken by some of the banks to reduce pendency including regular review meeting at the level of Chairman & Managing Director (CMD), follow-up discussion with Disciplinary Authorities and Inquiry Officers, use of latest Information technology tools for close monitoring, like Video Conferencing etc.

(c), (d) & (e) : No person has been promoted while the process of inquiry was going on. Inquiry has not been dropped in case of an officer upon his superannuation. As per the existing Staff Rules in the Public Sector Banks (PSBs), the officer against whom disciplinary proceedings have been initiated will deemed to be in service on the date of superannuation for this limited purpose of continuance and conclusion of the disciplinary proceedings. The concerned officer will not receive any pay and/or allowance after the date of superannuation. He will also not be entitled for the payment of retirement benefits till the proceedings are completed.